

My specific question is this—I had asked this question, but he has given a reply—I would not say anything about the question of scrapping the Simla Pact. But would you give an impression that, indefinitely, this option is open?

SHRI SWARAN SINGH: I think that there is no question of option. There is a positive element that the two sides will resolve all their differences bilaterally and peacefully. I would stick to this. What is the point in getting out? What is the point in enabling Pakistan to get out of it? It is a good arrangement and it should continue.

13.24 hrs.

PAPERS LAID ON THE TABLE

PAYMENT OF BONUS (AMENDMENT) ORDINANCE; SICK TEXTILE UNDERTAKINGS (TAKING OVER OF MANAGEMENT) ORDINANCE AND ANNUAL ACCOUNTS OF BOMBAY PORT TRUST, 1970-71

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR):

I beg to lay on the Table—

(1) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123(2)(a) of the Constitution:—

(i) The Payment of Bonus (Amendment) Ordinance, 1972 (No. 9 of 1972) promulgated by the President on the 23rd September, 1972. [Placed in Library. See No. LT-362/72].

(ii) The Sick Textile Undertakings (Taking over of Management) Ordinance, 1972 (No. 9 of 1972) promulgated by the President on the 31st October, 1972. [Placed in Library. See No. LT-3621/72].

(2) A copy of the Annual Accounts (Hindi and English

versions) of the Bombay Port Trust for the year, 1970-71 and the Audit Report thereon.

[Placed in Library. See No. LT-3622/72].

NOTIFICATION UNDER BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT, AND THE THIRD INTERIM REPORT OF THE THIRD PAY COMMISSION RE. FURTHER INTERIM RELIEF

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. K. GANESH):

I beg to lay on the Table—

(1) A copy each of the following Notification (Hindi and English versions) under subsection (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) The Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1972, published in Notification No. S.O. 575 (E) in Gazette of India dated the 4th September, 1972. [Placed in Library. See No. LT-3623/72].

(ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Third Amendment) Scheme, 1972, published in Notification No. S.O. 661 (E) in Gazette of India dated the 28th September, 1972. [Placed in Library. See LT-3624/72].

(2) A copy of the Third Interim Report (Hindi and English versions) of the Third Pay Commission on Further Interim Relief to Central Government Employees. [Placed in Library. See No. LT-3625/72].